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24.12.2020
Ct. No.16
ssd/pg.

IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION
APPELLATE SIDE
(Via Video Conference)

WPA 3333 of 2020

Rebeka Begum
Vs.
The State of West Bengal & Ors.

Ms. Devi Priya Mitra
... For the petitioner

Mr. Saibal Bapuli
Md. Sabir Ahmed
... For the State

Mr. Y.J. Dastoor
Mr. Siddhartha Lahiri
... For UOI (CFSL)

It is submitted on behalf of the petitioner that a mistaken submission was made on behalf of the petitioner on December 22, 2020 and, in fact, the husband of the petitioner is still missing.

Pursuant to the order dated December 22, 2020, learned Additional Solicitor-General is present. It is submitted on behalf of the Union that the sanctioned posts at the local CFSL have almost all been filled up and steps have been taken to fill up one or two posts left.

It is the further submission of the Union that contractual employees have been engaged to augment the staff strength and ensure quicker results.

It does not appear that the posts sanctioned may be enough to meet the needs. Every endeavour should be made by the Union to sanction more posts and, if possible, open branches at other parts of the State to ensure the expeditious examination of, inter alia, narcotic substances and material sent in course of criminal investigation. It may also be necessary to set up exclusive DNA test outlets, now that such tests are regularly used in criminal investigations.

As far as the present matter is concerned, the concerned CFSL should conduct the DNA and other tests as expeditiously as possible and ensure that an appropriate report is filed before the matter appears next a fortnight after the vacation.

(Sanjib Banerjee, J.)

(Arijit Banerjee, J.)